

STRAITS SETTLEMENTS.

ACT No.XIV. OF 1852.

[Passed on the 27th February, 1852.]

1. *Extending Acts 24,1841 and 17,1843 to Straits Settlements.*

2. *Extending provisions of above Acts relating to Supreme Court to Court of Judicature of Straits Settlements.*

An Act for extending the provisions of Acts XXIV.of 1841. and XVII. of 1843, to the Straits Settlement.

Whereas doubts have been entertained whether Acts XXIV. of 1841. and XVII. of 1843, are in force in the Settlement of Prince of Wales' Islands, Singapore and Malacca; It is hereby enacted as follows:

I. The Provisions of Acts XXIV. of 1841, and XVII. of 1843, shall be applicable and in force in the said Settlement.

II. All provisions contained in Act XXIV. of 1841, and Act XVII. of 1843, relating to Her Majesty's Supreme Courts shall be applicable to the Court of Judicature of the said Settlement, and shall be respectively construed as, if, instead of the words Her Majesty's Supreme Courts, or Her Majesty's Supreme Courts of the respective presidencies, or the Supreme Court of each of the Presidencies, the words, "the Court of Judicature of prince of Wales' Island, Singapore and Malacca," had been therein mentioned.